

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.586/1992

Date of decision: 23-8-1993

1 PP Mohandas
2 C Sreekumar
3 TS Murali
4 M Surendra Prasad
5 K Balagopalan
6 PK Abdus Samad
7 NM Suresh
8 KT Achutha Kumar
9 C Surendran

Applicants

Mr K Ramakumar

Advocate for applicants

Versus

1 Union of India represented
by the Secretary, Department
of Telecommunications,
New Delhi.

2 The Chief General Manager,
Telecom, Trivandrum

Respondents

Mr M Gopalan, ACGSC

Advocate for respondents

CORAM

Hon'ble Mr Justice Chettur Sankaran Nair, Vice Chairman
and

Hon'ble Mr R Rangarajan, Administrative Member

JUDGMENT

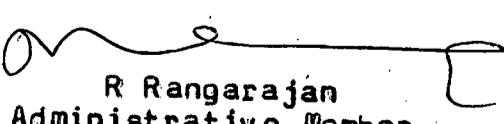
Chettur Sankaran Nair (J), Vice Chairman

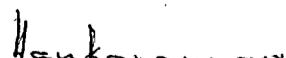
Learned counsel for applicants submits that the issue raised herein is covered by the decision in OA 1256/91.

If so, he may bring it to the notice of Respondent who shall examine the facts of the case, in the light of the decision aforesaid, and pass appropriate orders thereon, within three months of the date of receipt of the representation.

2 Application is disposed of. No costs.

Dated the 23rd August, 1993.


R Rangarajan
Administrative Member


Chettur Sankaran Nair (J)
Vice Chairman